

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (Special Bench)**

**Item No.105**

New IA(Com.A)- 86/2023 New IA-(Com.A)- 87/2023 New IA(Com.A)- 88/2023  
New IA(Com.A)- 89-/2023 New IA(Com.A)- 90/2023 New IA(Com.A)- 91/2023  
In  
CP-212(ND)/2022

**IN THE MATTER OF:**

M/s. Ankit Singh

.... **APPLICANT/PETITIONER**

**Vs.**

Rupifi Technology Solutions Pvt Ltd.

.... **RESPONDENT**

**SECTION**

**U/s 241 & 242**

**Order delivered on 09.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shruti Kapur, Mr. Salim A. Inamdar,  
Mr. H. Khan, Advocates

For the Respondent :

**ORDER**

**New IA(Com.A)- 86/2023 New IA-(Com.A)- 87/2023 New IA(Com.A)-  
88/2023 New IA(Com.A)- 89-/2023 New IA(Com.A)- 90/2023 New  
IA(Com.A)- 91/2023:-**

Heard Ms. Shruti Kapur, Ld. Counsel appears for the Applicant.

Issue notice to the Respondents.

The Applicant is directed to serve notice alongwith a copy of the IA on the Respondents and file proof of service and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter on **24.04.2023**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**